

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

ROC.No.2331/2024-CPS

Dated:27.07.2026

CIRCULAR

Sub:- HIGH COURT – COMPUTER SECTION – ADALAT.AI -
Mandatory use of the Adalat.AI Platform for recording of court proceedings, recording evidence, and dictation of orders or judgments in the District Judiciary of Andhra Pradesh – Instructions issued – Regarding.

Ref:- ROC.No.2331/2024-CPS, dated 03.11.2025, of the Registrar (IT-cum-CPC), High Court of Andhra Pradesh.

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In order to reduce delays in recording evidence and court proceedings and also to minimize the consumption of time in dictating orders and judgments in the District Judiciary, the High Court introduced the 'Adalat.AI' Platform in a phased manner across the State.

2. On a pilot basis, by the proceedings cited in the reference, the use of Adalat.AI Platform was introduced with effect from 03.11.2025 in all Courts of Civil Judges (Junior Division) in the Units of (i) Chittoor, (ii) East Godavari, (iii) Guntur, and (iv) Srikakulam for recording evidence, dictation of orders, and other related judicial work. The Judicial Officers in the remaining Units were permitted to use the platform on a voluntary basis to familiarize themselves with its features and utility. The implementation of the pilot project was monitored by the Registrar (IT-cum-CPC) and the Officer on Special Duty (Joint Registrar), High Court of Andhra Pradesh.

3. Upon reviewing the implementation of the pilot project and with a view to ensuring uniformity and efficiency in judicial proceedings across the State, the High Court decided to extend the mandatory use of the Adalat.AI Platform to all Courts in the State with effect from 01.10.2026.

4. Accordingly, all Judicial Officers in the State shall mandatorily use the Adalat.AI platform for the following categories of judicial works:

- (a) Recording evidence during trial proceedings by utilizing the "Live Court" feature of Adalat.AI Platform;

- (b) Recording and dictation of daily orders during call work, interlocutory orders, final orders, judgments, and other proceedings conducted in Open Court by utilizing the "Live Court" feature of Adalat.AI Platform; and
- (c) Dictation of judgments and lengthy orders beyond Court hours by utilizing the "Judge's Chamber" feature of the Adalat.AI Platform.

5. All Presiding Officers are hereby directed to commence the use of Adalat.AI Platform forthwith so as to ensure a smooth and seamless transition prior to the date from which its use becomes mandatory.

6. The following instructions are issued for strict compliance:

- (i) With effect from 01.10.2026, recording of evidence, dictation of orders and judgments, and all judicial work referred to above shall be carried out exclusively through Adalat.AI Platform. In the event of any technical difficulty in the functioning of the platform, the Judicial Officers may discontinue its use temporarily, revert back to manual recording and submit a report to the Registrar (IT-cum-CPC), High Court of Andhra Pradesh, seeking further instructions, if any.
- (ii) In the event of any network-related issue affecting the use of Adalat.AI Platform, the Judicial Officer shall immediately report the same to the Principal District Judges concerned. If the issue remains unresolved at the District level, the same shall be reported to the High Court for necessary action.
- (iii) If, while recording evidence or dictating an order or judgment, the Judicial Officer concludes that, having regard to the nature of the case, it would not be appropriate to use the Adalat.AI Platform, the Judicial Officer may record the reasons for such conclusion and proceed to record the evidence or dictate the order or judgment in accordance with the existing procedure.
- (iv) The Unit Heads or Nodal Officers designated by the Unit Heads in each District shall closely monitor the implementation of these directions and shall furnish the following particulars in their Monthly

Action Taken Reports regarding the mode of recording court proceedings in all Courts and Tribunals within their respective Districts. The report shall specifically indicate:

- (a) Total number of Courts;
- (b) Number of Courts recording evidence through Adalat.AI Platform;
- (c) Number of Courts utilizing the "Live Court" feature for In-Court dictation;
- (d) Number of Courts utilizing the "Judge's Chamber" feature for post-court dictation; and
- (e) Number of Courts, if any, continuing manual recording, together with reasons therefor.
- (v) In order to facilitate smooth implementation of Adalat.AI in the District Judiciary, the Registrar (IT-cum-CPC), High Court of Andhra Pradesh shall conduct mandatory onboarding and training programmes for all Judicial Officers and Court staff across all Districts prior to 01.10.2026 in coordination with the Director, Andhra Pradesh Judicial Academy. The training programmes shall include detailed demonstrations of the "Live Court" and "Judge's Chamber" functionalities of the platform.
- (vi) Any suggestions, requirements, operational issues, or requests for technical assistance or training relating to Adalat.AI Platform shall be addressed directly to the Adalat.AI Support Team at 'support@adalat.ai'.

7. The Unit Heads and all the Judicial Officers working in the District Judiciary in the State of Andhra Pradesh shall ensure strict compliance with the above instructions.

8. The receipt of Circular shall be acknowledged.

// BY ORDER //

Y. S. B. Fulla Sankar
REGISTRAR GENERAL